

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-207
IB - 2752/ND/2019

IN THE MATTER OF:

Chiraag Sharma

Vs.

E- Meditek Insurance Ltd

....Applicant

.....Respondent

SECTION

U/s 9 of IBC Code,2016

Order delivered on 17.12.2020

CORAM:

SHRI PATIBANDLA SATYANARAYANA PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Adv. Adarsh Rai

For the Respondent

: Vineet Tayal, Tejasv Anand Advs.

ORDER

Heard the submissions made by the Counsel for the Operational Creditor and also Counsel for the Corporate Debtor. Ld. Counsel for Corporate Debtor has submitted that he is newly instructed by his client to appear in this matter, therefore, prayed for grant of time to get familiar with the matter. Time is granted at the request of Counsel for Corporate Debtor. Let this matter be posted on **08.01.2021**.

Sd/-

(K.K. VOHRA)
MEMBER (T)

Sd/-

(PATIBANDLA SATYANARAYANA PRASAD)
MEMBER (J)